

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 27 OF 2024  
IN  
OA NO 722 OF 2023(PB)**

**IN THE MATTER OF:**

Suo Moto case based on the news item appeared in the Hindu Bureau dated 18.11.,2023 titled "illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges Bf P Andhra President D.Purandeshwari"

..... Applicant

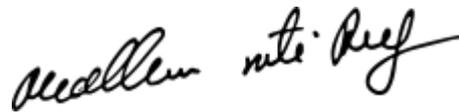
**Vs**

The Chairman, State Environment Impact Assessment Authority, Andhra Pradesh  
And others

.....Respondents

**JOINT COMMITTEE REPORT**

**DATE- 21.03.2024**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: [reddymadhuri09@gmail.com](mailto:reddymadhuri09@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE BENCH, CHENNAI**

In Original Application No.722 of 2023 (PB)  
In Original Application No.27 of 2024 (SZ)

Suo Moto case based on the news item appeared in the Hindu Bureau dated 18.11.2023 titled "Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D.Purandeshwari"

**INDEX**

<b>S. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1	Joint Committee Report in compliance to the Hon'ble NGT (PB) order dated 19.12.2023	1-5
2	Annexure I - The Hon'ble NGT (PB) order dated 19.12.2023 in OA No. 722 of 2023	6-7
3	Annexure-II - The Hon'ble NGT (SZ) order dated 09.02.2024 in OA No. 27 of 2024	8-9
4	Annexure-III - Photographs taken during the inspection	10-11
5	Annexure-IV- Environment Clearances for sand mining obtained by Mines & Geology in Vemagiri-Kadiyapulanka Villages	12-59
6	Annexure-V - G.O.Ms.No.72, dated 04.09.2019 and upgraded sand mining policy, 2021	60-63

Dt: 20.03.2024

Place: Kakinada.

**Joint Committee report submitted to the Hon'ble NGT (SZ), Chennai in OA 27 of 2024 in earlier OA 722 of 2023 (PB) Suo Moto case taken by the Hon'ble NGT based on news item appeared in the Hindu Bureau dated 18.11.2023 titled "Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeshwari"**

A News item was published in the Hindu bureau dated 18.11.2023 wherein it was alleged by the BJP Andhra President D.Purandeshwari that Sir Arthur Cotton Barrage was under threat for its survival owing to illegal sand mining deep inside the river Godavari adjacent to the barrage in East Godavari District.

It was reported that ongoing sand mining at Burilanka area in Kadiyapulanka near Sir Arthur Cotton Barrage. Heavy machines have been deployed by replacing the local boats for the deep sand mining in the heart of the river Godavari, adjacent to Sir Arthur Cotton Barrage. The scale and methods of sand mining posed a major threat to the survival of the barrage at Dowlaiswaram.

The Suo Moto case was taken by the Hon'ble NGT (PB), New Delhi title "Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D.Purandeshwari" and registered in the Hon'ble NGT, Principle Bench as OA No 722 of 2023.

The case was heard on 19.12.2023 and constituted a Joint Committee comprising of District Magistrate, East Godavari, Central Pollution Control Board, Andhra Pradesh Pollution Control Board and a senior officer nominated by Additional Chief Secretary/Secretary/Principal Secretary, Irrigation Department of State of Andhra Pradesh and directed the following:

*"The report says that huge illegal mining is going on inside River Godavari adjacent to Sir Arthur Cotton Barrage particularly at Ballanka area in Kadiyapu Lanka. Heavy machines have been deployed for mining activities and no valid mining contract is subsisting which shows that the entire mining is totally illegal.*

*Averments do give rise to substantial question relating to environment arising due to implementation of scheduled enactment under NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint committee comprising Andhra Pradesh Pollution Control Board, District Magistrate, East Godavari, Central Pollution Control Board and a senior officer nominated by Additional Chief Secretary/Principal Secretary, Irrigation Department of the State of Andhra Pradesh.*

*The said committee shall visit the site, collect the relevant information with all relevant material and submit factual report within 2 months."*

Further, the matter was transferred to the Hon'ble NGT, Southern Bench, Chennai. The copy of the order dated 19.12.2023 in OA 722 of 2023 (PB) is enclosed as annexure-I.

The case is numbered as OA No 27 of 2024 in the Hon'ble NGT, Southern Bench, Chennai. A copy of the order dated 09.02.2024 in OA No 27 of 2024 (SZ) is enclosed as annexure-II.

In compliance to the Hon'ble NGT directions, the Joint Committee is constituted with following members:

- |  |   |
|--|---|
| 1. Dr.K. Madhavalataha IAS<br>Collector and District Magistrate<br>East Godavari<br>Rajamahendravaram.   | 2. Smt D. Sowmya<br>Scientist D<br>Central Pollution Control Board<br>Regional Directorate, Chennai.                        |
| 3. R.Satish Kumar<br>Chief Engineer<br>Godavari Delta System, Dowlaiswaram<br>Water Resource Department. | 4. BH.L. Sundeep Reddy<br>Environmental Engineer<br>Regional Office, Kakinada<br>Andhra Pradesh Pollution<br>Control Board. |

The Joint Committee visited the following locations on 20.02.2024 at River Godavari near Sir Arthur Cotton Barrage, Rajamahendravaram:

1. Burilanka of vemagiri and Kadiyam Villages, Kadiyam Mandal
2. The Dowlaiswaram Barrage
3. Upstream of Dowlaiswaram Barrage

**The observations of the Joint Committee with reference to the pointwise issues mentioned in the news article are as follow:**

1. *Averment -1: Sir Arthur Cotton Barrage was under threat for its survival owing to illegal sand mining deep inside river Godavari adjacent to barrage. Heavy machines have been deployed by replacing local boats for the deep sand mining in the heart of River Godavari.*

**Observations of the Joint Committee:**

In order to identify the locations of sand mining reaches the Joint Committee requested the Mines & Geology Department, Andhra Pradesh to furnish details of the sand mining reaches identified and leased out within 3 km radius of Sri Arthur Cotton Barrage and also the Environmental Clearance issued by SEIAA and the mine lease issued to Vemagiri- Kadiyapulanka.

As per the information furnished by Mines & Geology Department, within 3 km radius of barrage no Environmental Clearance and Sand Mining leases were issued for open sand reaches at downstream and desiltation at the upstream of Dowlaiswaram barrage. The details of Environment Clearances for sand mining

obtained by Mines & Geology in Vemagiri-Kadiyapulanka Villages is submitted as Annexure-IV.

During the inspection the Joint Committee visited Sir Arthur Cotton Barrage and it was observed that there were no physical damages to the structure of Sir Arthur Cotton Barrage.

The Joint Committee visited Vemagiri & Kadiyapulanka sand mining reaches in River Godavari. It was observed that no sand mining activity was carried out on the day of inspection. No machinery related to mining was observed at the site during the inspection.

The Ramp for reaching Vemagiri- Kadiyapulanka Sand Reach was existing. Physical observation shows the remnants of earlier mining operations.

During the Joint Committee visit to upstream of Dowlaiswaram barrage, it was observed desilting was carried out using boats.

The photographs of sand reaches at Vemagiri- Kadiyapulanka and upstream of Dowlaiswaram barrage are enclosed as annexure-IV

2. *Averment -2: The sand mining contract signed by the State Government with delhi based Jaypee Group has expired by November. The State Government did not invite the fresh tenders.*

Observations of the Joint Committee:

Based on the records furnished by the Department of Mines & Geology enclosed at annexure-IV, the earlier EC issued to Vemagiri-Kadiyapulanka Sand Reach is verified. The EC is expired on 17.03.2023. The mine lease was issued to M/s.Jayapee Power Ventures Ltd and it was valid from 17.03.2022 to 17.03.2023.

The Mines & Geology Department, Andhra Pradesh has invited Tenders and allotted Tender to M/s.Prathima Infrastructure Ltd. with effect from 11.12.2023. Accordingly, Work Order issued dt.22.12.2023 was issued to M/s.Prathima Infrastructure Ltd for the period of 2 years.

The present sand mining location Vemagiri-Kadiyapulanka Sand Reach is within the area of work order issued to M/s.Prathima Infrastructure Ltd.

The District Mines & Geology Officer, Rajamahendravaram has applied for EC for Vemigiri-Kadiyapulanka/2022-1 Sand Reach before SEIAA, AP vide Proposal No.SIA/AP/MIN/ 452421/2023 dt.16.11.2023.

3. *Averment -3:* Bills shown by the operator on the site contain no signature of the District Collector or the Mines Department officials. Huge quantity of sand is being mined and transported from River Godavari without any vigilance.

Observations of the Joint Committee:

To curb all kinds of illegal activity relating to sand, the State Government created a new Department called Special Enforcement Bureau vide G.O.Ms.No.41, General Administration Dept (Cabinet-II) Dept, dt.09.05.2020. In the upgraded Sand mining Policy of Andhra Pradesh, it was also reiterated Special Enforcement Bureau shall be authorized to file cases related to illegal sand as per Andhra Pradesh Minor Mineral Concession Rules, 1966 and to curb illegal mining, storage and transportation of sand.

4. *Averment -4:* Flower Nursery owners not able to collect and transport soil as the vehicles used for sand transportation are blocking their road path.

Observations of the Joint Committee:

The Nurseries are located in the area on either side of road leading the River Godavari at Vemagiri-Kadiyapulanka. During the inspection, the Joint Committee observed that the average width of road is 9 to 10 meters.

5. *Averment -5:* "Load of 10 tons of sand costs Rs.40,000 to 50,000, which the poor cannot afford. The escalation in the sand price also impacted the construction leaving thousands of workers unemployed".

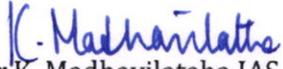
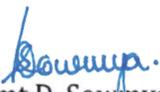
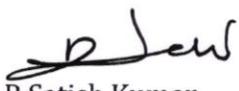
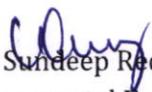
Observations of the Joint Committee:

The committee ascertained the information regarding sale price of sand from Mines & Geology Department. The sand sale price at pit head was fixed by the Government of Andhra Pradesh as Rs.375/- per ton (inclusive of applicable taxes and fees) across the state of Andhra Pradesh through G.O.Ms.No.72, dated 04.09.2019. The same was revised in upgraded Sand Policy, 2021 as Rs.475/- per Metric Ton. The G.O.Ms.No.72, dated 04.09.2019 and upgraded sand mining policy, 2021 are enclosed as annexure-V & VI.

### **Conclusion:**

1. There is no illegal sand mining on the day of inspection. The Ramp for reaching Vemagiri- Kadiyapulanka Sand Reach was existing. Physical observation shows the remnants of mining operations.
2. No visual damage to the barrage observed.

3. The Nurseries are located in the area on either side of road leading the River Godavari at Vemagiri-Kadiyapulanka. During the inspection, the Joint Committee observed that the average width of road is 9 to 10 meters.

1.   
Dr.K. Madhavalatha IAS  
Collector and District Magistrate  
East Godavari  
Rajamahendravaram.
2.   
Smt D. Sowmya  
Scientist D  
Central Pollution Control  
Board  
Regional Directorate, Chennai.
3.   
R.Satish Kumar  
Chief Engineer  
Godavari Delta System, Dowlaiswaram  
Water Resource Department.
4.   
BH.L. Sundeeep Reddy  
Environmental Engineer  
Regional Office, Kakinada  
Andhra Pradesh Pollution  
Control Board.

Item No.02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.722/2023

In re : News item appearing in The Hindu Bureau dated 18.11.2023 titled **“Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeshwari”**

Date of hearing: 19.12.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as **“NGT Act, 2010”**) has been registered *suo-motu* based on a news item published in ‘The Hindu Bureau’ on 18.11.2023 under the title *“Illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage”*.
2. The report says that huge illegal mining is going on inside River Godavari adjacent to Sir Arthur Cotton Barrage particularly at Ballanka area in Kadiyapu Lanka. Heavy machines have been deployed for mining activities and no valid mining contract is subsisting which shows that the entire mining is totally illegal.
3. Allegations do give rise to substantial question relating to environment arising due to implementation of scheduled enactment under NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint committee comprising Andhra Pradesh Pollution Control Board, District Magistrate, East Godavari, Central Pollution Control Board and a

senior officer nominated by Additional Chief Secretary/Principal Secretary, Irrigation Department of the State of Andhra Pradesh.

4. Nodal agency shall be District Magistrate, East Godavari.
5. The said Committee shall visit the site, collect relevant information with all relevant material and submit a factual report within 2 months.
6. Since the matter falls within the jurisdiction of Southern Zone Bench of the Tribunal, let the record be transmitted to the said bench for further proceedings.
7. List this matter before Southern Zonal Bench, Chennai on 28.02.2024.
8. A copy of this order be forwarded to Andhra Pradesh Pollution Control Board, District Magistrate, East Godavari, Central Pollution Control Board and Irrigation Department of State of Andhra Pradesh by e-mail for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 19, 2023  
Original Application No.722/2023  
AS

Item No.28:-BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No.27 of 2024 (SZ)

Earlier O.A. No. 722/2023 (PB)

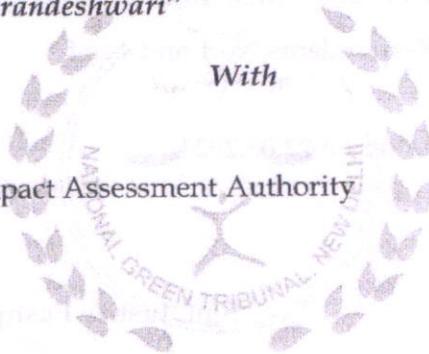
IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the News Item in The Hindu Dt. 18.11.2023 titled "Illegal sand mining in Godavari river poses a threat to Sir Arthur Cotton Barrage, alleges BJP Andhra President D. Purandeshwari"



With

The Chairman  
State Environmental Impact Assessment Authority  
Andhra Pradesh  
Vijayawada and Ors.



...Respondent(s)

Date of hearing: 09.02.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

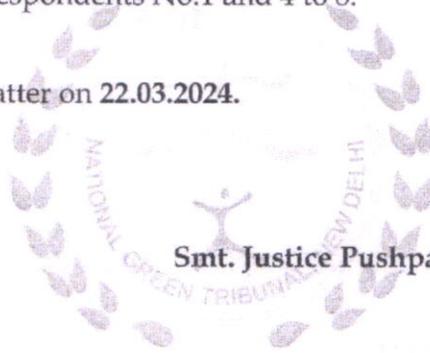
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R4 to R8.

**ORDER**

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.722 of 2023 (PB) based on the news item reported in 'The Hindu' dated 18.11.2023 which has been transferred to this Bench and renumbered as Original Application No.27 of 2024 (SZ).
2. Let notice be issued to the respondents through the Tribunal.
3. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 and 4 to 8.
4. Post the matter on 22.03.2024.



Sd/-

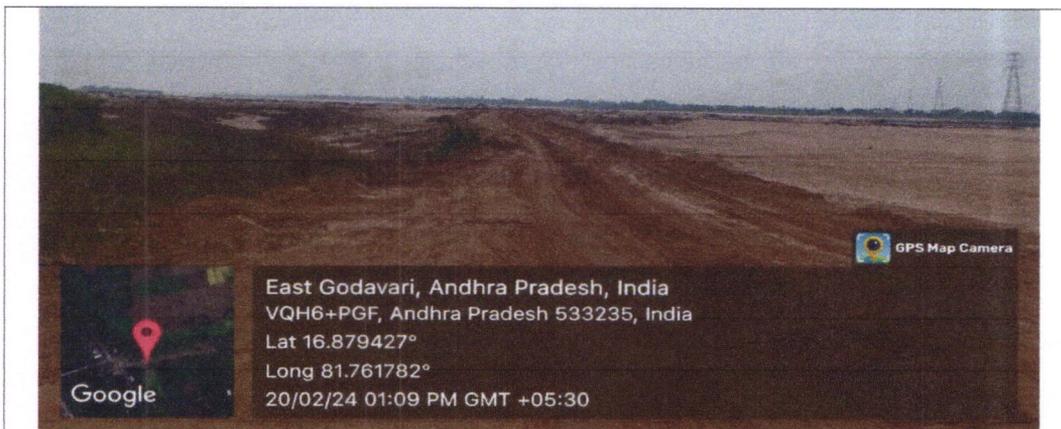
**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

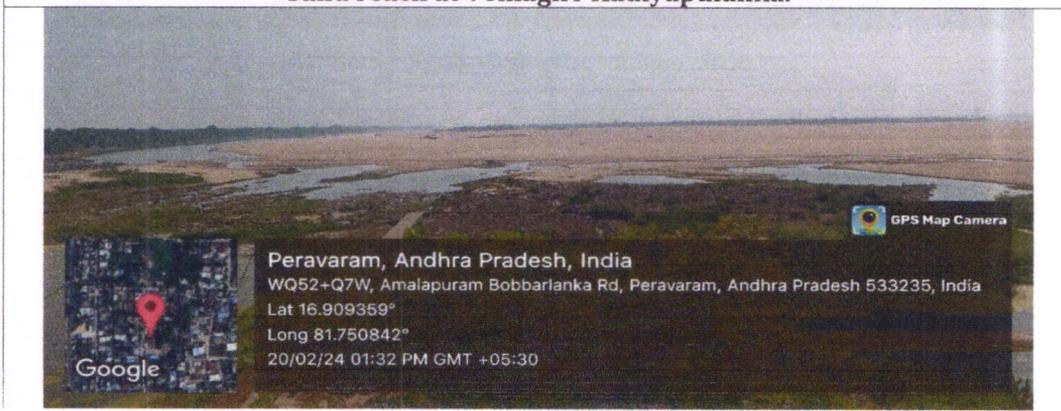
**Dr. Satyagopal Korlapati, EM**

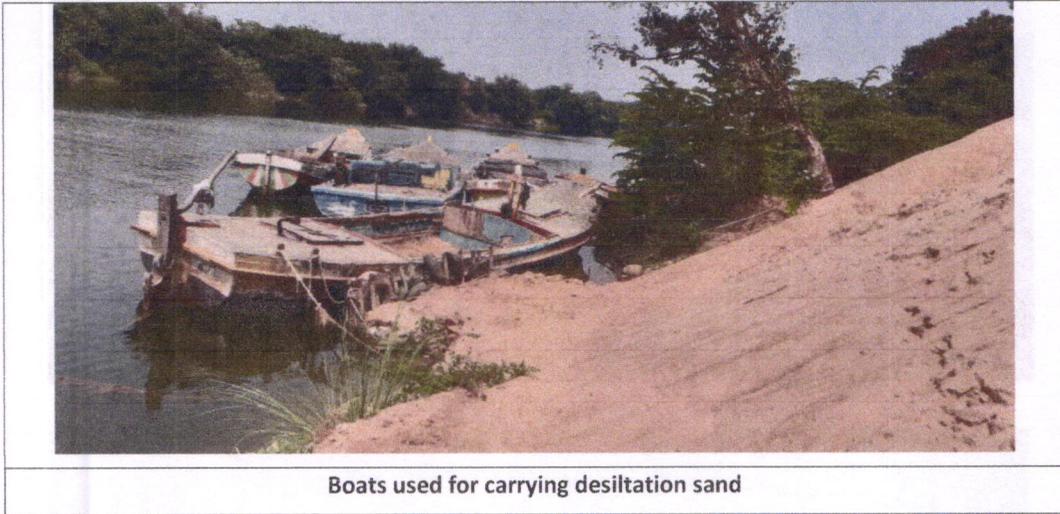
O.A. No.27/2024 (SZ),  
09<sup>th</sup> February, 2024. Mn.

Photographs taken during the Joint Committee inspection



Sand reach at Vemagiri-Kadiyapulanka.





Boats used for carrying desiltation sand

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), ANDHRA PRADESH)

To,

The -1  
SUBRAHMANYAM MANNEM  
Asst. Geologist  
O/o District Mines & Geology Officer -533101

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/452421/2023 dated 16 Nov 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC24B001AP137125                             |
| 2. File No.                                | AP EG MIN 11 2023 5428                       |
| 3. Project Type                            | New  |
| 4. Category                                | B  |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                      |
| 6. Name of Project                         | Vemagiri – Kadiyapulanka (2022-1) Sand Reach |
| 7. Name of Company/Organization            | SUBRAHMANYAM MANNEM                          |
| 8. Location of Project                     | ANDHRA PRADESH                               |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 15/03/2024

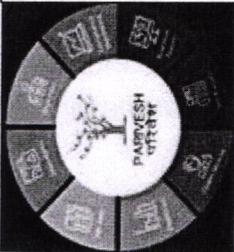
(e-signed)  
S.Sri Saravanan, IFS  
Member Secretary  
SEIAA - (ANDHRA PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change,</b> <b>Government of India</b> Dr.YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.
	<u>REGD.POSTWITH ACK.DUE</u>

**OrderNo.SEIAA/AP/EG/MIN/11/2023/5428/241.41&241.38**

**Sub SEIAA, A.P. – 4.57 Ha Ordinary Sand Mine proposed in the name of : Subrahmanyam Mannem, Vemagiri-Kadiyapulanka/2022-1 Sand Reach of Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh–Environmental Clearance – Issued- Reg.**

- i. This has reference to your application submitted through online on 16.11.2023 (SIA/AP/MIN/452421/2023), clarification received on 22.02.2024, seeking Environmental Clearance for the proposed mine of 4.57 Ha Ordinary Sand Mine proposed in favour of Subrahmanyam Mannem over the Godavari River in Vemagiri-Kadiyapulanka/2022-1 Sand Reach of Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh. It was reported that the nearest human habitation viz., Kadiyapulanka (V) is existing at a distance of about 0.71 kms from the mine lease area and the project requires 4.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

**Mining of Ordinary Sand Mine – 45,700 m<sup>3</sup>/annum in 4.57 Ha**

- ii. The location of the sand mine as per the mining plan is as follows:

BP.No	North Latitude	East Longitude
1	16°52'59.49"N	81°47'29.26"E
2	16°52'51.05"N	81°47'32.52"E
3	16°52'47.99"N	81°47'27.06"E
4	16°52'54.96"N	81°47'24.55"E

- iii. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals ( $\leq 250$  Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **26.02.2024**.

**Minutes of the SEAC Meeting:-**

**Category: B2**

The project proposal is for mining Ordinary Sand in an area of 4.57 Ha with a proposed production quantity of Ordinary Sand Mine – 45,700 m<sup>3</sup>/annum with a

condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals ( $\leq 250$  ha of mining lease area in respect of non-coal mine lease).

Sri.Mohan Rao, Dy. Director & Sri. Subrahmanyam Mannem of District of Mines and Geology & and their consultant M/s. Pridhivi Enviro Tech Pvt. Ltd have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of East Godavari District. The same is reviewed in the SEAC meeting and observed that the subject mine is available at Page No. 109 of DSR Report.
- b. The Department of Mines and Geology, Ibrahimpatnam, AP issued circular Memo No: 6588903/Sand- General/2022 dt.17.10.2023 instructing to obtain statutory clearance in the name of the officers for 35 sand reaches.
- c. The Department of Mines and Geology vide order dt.30.10.2023 issued LoI to the subject mine subject to submission of Approved Mining Plan, EC and CFE.
- d. As per the cluster letter dated: 10.11.2023 issued by the District Mines & Geology officer, there are no existing leases within the radius of 500 mtrs area and the total applicable cluster area is  $< 5.0$  Ha.
- e. The committee in light of the orders of the Hon'ble NGT dated 23.03.2023, recommended to allow for Manual mining only, duly following the sustainable sand mining guidelines 2016 and Enforcement and Monitoring guidelines for sand mining 2020
- f. This proposal was earlier placed in 239<sup>th</sup> SEAC meeting and the committee recommended to raise ADS for submission of following:
  - i. latest Joint inspection report.
  - ii. photographs of adjacent excavations along with the GPS coordinates.
  - iii. The project proponent shall submit Modified mining plan duly incorporating the excavation details (depth) at Sl. No. 3.2k year wise production of mining plan.
  - iv. Required documents.
- g. Accordingly, the project proponent submitted Joint inspection report on feasibility of sand reach dated 09.02.2024 conducted by the Revenue Department, Mines & Geology Department, Ground Water Department & Irrigation Department and also submitted Photographs of sand reach along with the GPS coordinates.
- h. As per the approved mining plan dt. 16.02.2024, the total provided mineral reserves are  $45,700 \text{ m}^3$  (As per WALTA Act only 1m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of 1 year.
- i. The lease holder informed that they have allocated Rs. 2.35 Lakhs as capital cost and Rs. 2.10 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to allocate funds 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the

Vemagiri-Kadiyapulanka Village under Corporate Social Responsibility (CSR).

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OM's and detailed deliberations, recommended to SEIAA to issue Environmental clearance for the mining of Ordinary Sand with the production quantity of 45,700 m<sup>3</sup>/annum for one-year period with manual method of mining with the following conditions:

1. There shall be no change in the production quantities approved in Environment Clearance order.
2. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
3. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
4. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
5. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
6. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.
7. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy as under.
8. The ramp (i.e., approach road) shall be removed after sand mining is completed.
9. Under any circumstance under water sand mining shall not be carried out.
10. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
11. No sand mining shall be done during the rainy season.
12. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
13. The committee directed the Royalty Inspector to functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
14. The vehicles carrying the mines material shall be covered with tarpaulin during vehicular movement.
15. The committee suggested the Royalty Inspector to the transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
16. The Committee directed the lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted for.
17. The lease holder shall keep GPS tracking to the vehicle from source to

destination.

- 18.The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and in stream habitats.
- 19.The lease holder shall remove the sheds constructed at the quarry site. All the roads and pathways may be levelled so that there is no obstruction for the normal flow in the river.
- 20.The lease holder shall carry out bank stabilization works.
- 21.The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
- 22.The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.

The committee in the appraisal report clearly stated that they have examined the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **06.03.2024** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC based on the Joint inspection report with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild life Protection Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance for Manual Method of mining to the new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

**A. Specific Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Conservation Act,1980;
  - b. Wild Life (Protection) Act,1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top **manual method** of mining and no underwater mining is undertaken.
- iii. The lease holder informed that they have allocated Rs. 2.35 Lakhs as capital cost and Rs. 2.10 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to allocate funds 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vemagiri-Kadiyapulanka Village under Corporate Social Responsibility (CSR).
- iv. There shall be no change in the production quantities approved in

- Environment Clearance order.
- v. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
  - vi. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
  - vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
  - viii. The lease holder shall follow the procedures mentioned in MoEF& CC Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
  - ix. The lease holder shall comply with the recommendation and suggestion made by the High Power Committee as applicable.
  - x. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy as under.
  - xi. The ramp (i.e., approach road) shall be removed after sand mining is completed.
  - xii. Under any circumstance under water sand mining shall not be carried out.
  - xiii. The lease holder shall not carryout river bed mining operation in monsoon period.
  - xiv. No sand mining shall be done during the rainy season.
  - xv. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
  - xvi. The lease holder shall maintain functioning time of quarries/depots shall be from 7.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
  - xvii. The vehicles carrying the mines material shall be covered with tarpaulin during vehicular movement.
  - xviii. The committee suggested the lease holder to the transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
  - xix. The lease holder shall maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted for.
  - xx. The lease holder shall keep GPS tracking to the vehicle from source to destination.
  - xxi. The lease holder shall not obstruct the river flow, water transport and restore the riparian rights and in stream habitats.
  - xxii. The lease holder shall remove the sheds constructed at the quarry site. All the roads and pathways may be levelled so that there is no obstruction for the normal flow in the river.

- xxiii The lease holder shall carry out bank stabilization works.
- xxiv The leaseholder shall take up planting all along the river bank/embankment to control the erosion of river bank.
- xxv. The project proponent shall restrict vehicles movement during the peak hours to avoid accidents.
- xxvi This EC is valid for a period of 1 year only.
- xxvi The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.
  - i.
- xxvi No stacking allowed on road side along National Highways.
  - ii.
- xxix It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xxx. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xxxi Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xxxi Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
  - i.
- xxxi Vehicles carrying sand shall not Ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
  - ii.
- xxxi **The depth of the sand mining shall not exceed 1m.** The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
  - v.
- xxx Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
  - v.
- xxx To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
  - vi.
- xxx Permission from the Competent Authority shall be obtained for draw of ground water, if any, required for the project.
  - vii.
- xxx The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
  - viii.
- xxxi Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
  - x.
- xl. Transportation of sand from mine lease area shall be done during daytime only.
- xli. The proponent shall obtain necessary permission from the River Water Conservator.
- xlii. The proponent shall take necessary measures to ensure that there shall not

- be any adverse impacts on human habitation existing nearby due to mining operations.
- xliii. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
  - xliv. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
  - xlv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
  - xlvi. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
  - xlvii Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

### B. Special Conditions:

The Ministry of Environment Forest and Climate Change have constituted to formulate the "Guideline for Sustainable sand mining in the Country". The Guidelines, inter-alia, included the following recommendations. The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities:-

Impact Category	S.No	Environmental Conditions
Stakeholder Engagement		The project proponent shall create Stakeholder awareness and ability to raise concerns and getting it to be addressed.
		Valid lease and all the permits is very much needed for undertaking mining / quarrying activity.
		Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
		The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
		All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices		District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be

	identified.
	No River sand mining be allowed in rainy season.
	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	No blasting shall be resorted to in River mining and without permission at any other place
	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining shall be manual.
Identification and Preparation of Mining Site	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit.
	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
Monitoring the Mining of Mineral and its Transportation	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection
	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT

	enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government
Noise Management	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly
	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used
Management of Visual Impact	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease
	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder
	Protection of turtle and bird habitats shall be ensured.
	8.
	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	Spring sources should not be affected due to mining

	Activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
	Adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures
	Oversize material to control erosion and movement of Sediments
	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	No extraction of stone / boulder / sand in landslide prone areas.
	Controlled clearance of riparian vegetation to be undertaken
Waste Management	Site clearance and tidiness is very much needed to have less visual impact of mining.
	Dumping of waste shall be done in earmarked places as approved in Mining Plan
	Rubbish burial shall not be done in the Rivers
Pollution Prevention	The EC holder shall take all possible precautions for the protection of environment and control of pollution
	Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
Protection of Infrastructure	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional

	level Joint Inspection Committee.
	4 For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	4 Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archeological importance.
Enhancement Road Safety	4 Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
	4 Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	4 Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guideliness with respect to complying with traffic congestion and density.
	4 No stacking allowed on road side along National Highways. 8.
Closure and Reclamation of Mined Out Area	4 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	5 Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster.
	5 Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	5 Health and safety of workers should be taken care of. 2.
	5 Transport of mineral will not be done through villages / habitations
	5 The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	5 Project Proponent shall implement the Disaster Management

	<p>Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.</p>
	<p>Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.</p>
Monitoring the Impact of Mining	<p>The Project Proponent shall report monitoring data on Replenishment, traffic management, levels of production, River Bank erosion and Mining maintenance of Road etc.,</p>
Mineral Conservation	<p>Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system</p>

### C. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Vijayawada on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- iv. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional

- Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
  - vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.35 Lakhs and Recurring cost Rs.2.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
  - vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
  - viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xi. The proponent shall obtain all other mandatory clearances from respective departments.
  - xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
  - xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  - xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to

alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

**MEMBER SECRETARY,  
SEIAA, A.P.**

Special Secretary To Govt

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

**To**

The Assistant Director of Mines & Geology,  
O/o District Mines & Geology Officer,  
East Godavari District, A.P.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

**Signature Not Verified**

Digitally signed by: S. Sri Saravanan, IFS  
Designation: Member Secretary  
Date and Time: 3/15/2024 12:11:11 AM

ENVIRONMENTAL  
CLEARANCE



**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Andhra Pradesh)**

To,

The Rep  
JP POWER VENTURES LTD  
Jn Road, Rajahmundry East Godavari Dist -533103

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/247662/2021 dated 27-Dec-2021. The particulars of the environmental clearance granted to the project are as below.

- |  |   |
|--|---|
| 1. EC Identification No.                   | EC22B001AP186311                          |
| 2. File No.                                | AP MIN EG 12 2021 3832                    |
| 3. Project Type                            | New                                       |
| 4. Category                                | B2  |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                   |
| 6. Name of Project                         | Vemagiri-Kadiyapulanka/2021-14 Sand Reach |
| 7. Name of Company/Organization            | JP POWER VENTURES LTD                     |
| 8. Location of Project                     | Andhra Pradesh                            |
| 9. TOR Date                                | N/A                                       |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/03/2022

(e-signed)  
DR. P.V.CHALAPATHI RAO  
Member Secretary  
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**

**(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)**



 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change,</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010
---	--

REGD.POST WITH ACK.DUE

**OrderNo.SEIAA/AP/EG/MIN/12/2021/3832/176.121&173.87**

**Sub : SEIAA,A.P. – 4.41 Ha Proposed Ordinary Sand Mine, Vemagiri-Kadiyapulanka 2021-14 Sand Reach in Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh –Environmental Clearance–Issued- Reg.**

- I. This has reference to your application submitted through online on 27.12.2021 (SIA/AP/MIN/247662/2021), seeking Environmental Clearance for the proposed **4.41 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Godavari River at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Kadiyapulanka (V) is existing at a distance of about 1.88 km from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

**Mining of Sand – 44,100 m<sup>3</sup>/annum in 4.41 Ha.**

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	16°53'06.92"N	81°47'14.44"E
2.	16°53'03.09"N	81°47'16.27"E
3.	16°53'07.14"N	81°47'26.23"E
4.	16°53'11.33"N	81°47'24.83"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **22.01.2022**. **M/s. Jai Prakash Power Ventures Limited, East Godavari District**, in Andhra Pradesh has requested for the Environmental Clearance to operate through semi-mechanized method for sand mining as the modified Mining Plan was approved as "*The thickness of sand is above 3 meters in the Sand Reaches as reported by the Asst. Director of Mines & Geology. The reach shall be proposed to be operated through Semi mechanized mode*". The Committee noted that MoEF&CC, GoI, New

Delhi issued Notification vide S.O.No.141 dt:15.01.2016. For sand mining the **District Survey Report** is to be prepared as per the prescribed procedure for sand mining or river bed mining and mining of other minor minerals is given in **Appendix- X of** as per the S.O.No.141 dt:15.01.2016. The MoEF&CC, GoI, New Delhi issued guidelines in 2016 for sand mining " *Sustainable Sand Mining Management Guidelines, 2016*" and stated that for Identification and preparation of Mining Sites- (i) *Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit.* (ii) *Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.* The Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016(SZ) & 177 of 2016(SZ), Order dated:14.12.2020 issued directions. *The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF&CC in Sustainable Sand Mining Management Guidelines, 2016 Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.* Now, **M/s. Jai Prakash Power Ventures Limited, East Godavari District** in Andhra Pradesh has furnished the District Survey Report prepared by the Andhra Pradesh Space Application Centre (APSAC), Modified Mining Plan with other documents and requested for the Environmental Clearance to operate through semi-mechanized method for sand mining. The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** and their RQP, Sri. P Vijay Kumar have attended the meeting and submitted the District Survey Report and Modified Mining Plan.

**Category : B2** The project proposal is for mining Ordinary Sand Mine in an area of **4.41 Ha** with a proposed production quantity of **Ordinary Sand Mine - 44,100 m<sup>3</sup>/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** their RQP, Sri. P. Vijay kumar have attended the meeting. The Committee noted that as per the cluster letter issued by the Deputy Director of Mines & Geology, **Rajamahendravaram**, vide Letter dated: 21.12.2021 there are no existing sand reaches within the radius of 500 mtrs area. The Proposed sand reach is a standalone sand Reach. The project falls under B2 category as per the MoEF&CC Notification No. S.O.2269(E),dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance.** The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri-Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR) activity.

The committee recommended the EC for the above sand reaches without prejudice to the directions issued by the Honb'le NGT, Southern Zone, Chennai in O.A.No. 187 of 2021 (SZ).**duly stipulating the following conditions:**

- i. There shall be no change in the production quantities approved in this Environment Clearance orders.

- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp ( i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **19.02.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life Act,1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance** for Semi-Mechanized Mining Method **to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri-Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. There shall be no change in the production quantities approved in this Environment Clearance orders.
- v. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- vi. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
- vii. The boundary pillars shall be erected with geo co-ordinates marked on them.
- viii. No sand mining shall be done during the rainy season.
- ix. The ramp ( i.e., approach road) shall be removed after sand mining is completed.

- x. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
- xi. This EC is valid for a period of 1 year only.
- xii. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- xiii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xiv. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xvi. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xvii. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xxviii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xix. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xx. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xxi. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xxii. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xxiii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xxiv. Transportation of sand from mine lease area shall be done during daytime only.
- xxv. The proponent shall obtain necessary permission from the River Water Conservator.
- xxvi. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxvii. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxviii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxx. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxxi. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

## B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1<sup>st</sup> December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.77 Lakhs and Recurring cost Rs.1.23 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.

- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act,1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

**To**

M/s Jai Prakash Power Ventures Limited,  
Sri M. Sudhakar, District In-charge,  
JN Road, Rajamahendravaram,  
East Godavari District-533103.  
Ph.No: 9944556456

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

**Signature Not Verified**

Digitally signed by DR.  
P.V.CHALAPATHI RAO  
Member Secretary

Date: 3/17/2022 12:10:00 PM

ENVIRONMENTAL  
CLEARANCE



**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Andhra Pradesh)**

To,

The Rep  
JP POWER VENTURES LTD  
Jn Road, Rajahmundry East Godavari Dist -533103

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/242020/2021 dated 02-Dec 2021. The particulars of the environmental clearance granted to the project are as below.

- |  |   |
|--|---|
| 1. EC Identification No.                   | <b>EC21B001AP145163</b>                   |
| 2. File No.                                | AP EG MIN 11 2021 3684                    |
| 3. Project Type                            | New                                       |
| 4. Category                                | B2  |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                   |
| 6. Name of Project                         | vemagiri-kadiyapulanka/2021-15 sand reach |
| 7. Name of Company/Organization            | JP POWER VENTURES LTD                     |
| 8. Location of Project                     | Andhra Pradesh                            |
| 9. TOR Date                                | N/A                                       |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 24/12/2021

(e-signed)  
**DR. P.V.CHALAPATHI RAO**  
Member Secretary  
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**

**(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)**



 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b>
	<b>Andhra Pradesh</b>
	<b>Ministry of Environment, Forests &amp; Climate Change,</b>
	<b>Government of India</b>
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

**OrderNo.SEIAA/AP/EG/MIN/11/2021/3684/171.33&168.27**

**Sub : SEIAA,A.P.– 3.75 Ha Proposed Ordinary Sand Mine, Vemagiri-Kadiyapulanka/2021-15 Sand Reach at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh. – EnvironmentalClearance–Issued- Reg.**

- I. This has reference to your application submitted through online on 02.12.2021 (SIA/AP/MIN/242020/2021), seeking Environmental Clearance for the proposed **3.75 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Godavari River at Vemagiri-Kadiyapulanka/2021-15 Sand Reach at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Kadiyapulanka (V) is existing at a distance of about 1.88 Kms from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

**Mining of Sand – 37,500 m<sup>3</sup>/annum in 3.75 Ha.**

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	16°52'45.63"N	81°47'24.38"E
2.	16°52'41.85"N	81°47'25.77"E
3.	16°52'43.64"N	81°47'35.64"E
4.	16°52'47.46"N	81°47'34.44"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **06.12.2021 & 07.12.2021**. M/s. Jai Prakash Power Ventures Limited, East Godavari District, in Andhra Pradesh has requested for the Environmental Clearance to operate through semi-mechanized method for sand mining as the modified Mining Plan was approved as "*The thickness of sand is above 3 meters in the Sand Reaches as reported by the Asst. Director of Mines & Geology. The reach shall be proposed to be operated through Semi mechanized mode*".

The Committee noted that MoEF&CC, GoI, New Delhi issued Notification vide S.O.No.141 dt:15.01.2016.

For sand mining the **District Survey Report** is to be prepared as per the prescribed procedure for sand mining or river bed mining and mining of other minor minerals is given in **Appendix- X of** as per the S.O.No.141 dt:15.01.2016.

The MoEF&CC, GoI, New Delhi issued guidelines in 2016 for sand mining " *Sustainable Sand Mining Management Guidelines, 2016*" and stated that for Identification and preparation of Mining Sites- (i) *Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit.* (ii) *Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.*

The Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016(SZ) & 177 of 2016(SZ), Order dated:14.12.2020 issued directions

*The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF&CC in Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.*

The issue of EC to the Sand Reaches in A.P., was discussed in the SEAC, A.P., meeting held on 06.12.2021& 07.12.2021

Now, the project proponent **M/s. Jai Prakash Power Ventures Limited, East Godavari District** has applied afresh for EC application through online on 24<sup>th</sup> November 2021 & 1,2<sup>nd</sup> December 2021

Now, the **M/s. Jai Prakash Power Ventures Limited, East Godavari District** in Andhra Pradesh has furnished the District Survey Report prepared by the Andhra Pradesh Space Application Centre (APSAC), Modified Mining Plan with other documents and requested for the Environmental Clearance to them to operate through semi-mechanized method for sand mining.

The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** Sri Sudhakar and their RQP, Sri. P. Vijay Kumar have attended the meeting and submitted the District Survey Report, Modified Mining Plan.

The project proposal is for mining Ordinary Sand Mine in an area of **3.75Ha** with a proposed production quantity of **Ordinary Sand Mine - 37.500 m<sup>3</sup>/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 thereof Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** Sri Sudhakar and their RQP, Sri. P. Vijay Kumar have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, **Rajamahendravaram**, vide Letter dated: 01.12.2021 there are no existing sand reaches within the radius of 500 mtrs area. The Proposed sand reach is a standalone sand reach. The project falls under B2 category as per the MoEF&CC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance.** The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities

to the local school / PHCs and development of village roads in the **Vemagiri –Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR) activity.

The committee recommended the EC for the above sand reaches without prejudice to the directions issued by the Honb'le NGT, Southern Zone, Chennai in O.A.No. 187 of 2021 (SZ).

Further, the Committee recommended for issue of Environmental Clearances for Semi-Mechanized Mining Method **to the above new Sand Reach, duly stipulating the following conditions:**

- i. There shall be no change in the production quantities approved in this Environment Clearance orders.
- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp( i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.12.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance** for Semi-Mechanized Mining Method **to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### **A. Specific Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri –Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR)

- activity.
- iv. There shall be no change in the production quantities approved in this Environment Clearance orders.
  - v. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
  - vi. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
  - vii. The boundary pillars shall be erected with geo co-ordinates marked on them.
  - viii. No sand mining shall be done during the rainy season.
  - ix. The ramp( i.e., approach road) shall be removed after sand mining is completed.
  - x. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
  - xi. This EC is valid for a period of 1 yearonly.
  - xii. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
  - xiii. It shall be ensured that sand mining does not in any way disturb theflow pattern of the riverwater.
  - xiv. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever ismore.
  - xv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either forirrigation or drinking water purposes, or any other cross drainagestructure.
  - xvi. Sand mining operations shall not affect the existing sources for irrigationor drinking water or industrialpurpose.
  - xvii. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
  - xviii. The depth of the sand mining shall not exceed 1m. The thickness of the sandin the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for thisactivity.
  - xix. Sand mining shall not be carried out below the ground water table underany circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
  - xx. To assess the sand thickness, the Mines & Geology Department shall mapout the area establishing the width and depth / thickness of thesand.
  - xxi. Permission from the Competent Authority shall be obtained for drawlof ground water, if any, required for theproject.
  - xxii. The vehicles transporting sand shall not be overloaded. The trucks shallbe covered withTarpaulin.
  - xxiii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be takenif there are any betteralternatives.
  - xxiv. Transportation of sand from mine lease area shall be done during daytime only.
  - xxv. The proponent shall obtain necessary permission from the RiverWater Conservator.
  - xxvi. The proponent shall take necessary measures to ensure that there shall notany adverse impacts on human habitation existing nearby due to miningoperations.
  - xxvii. A separate Environment Management cell with suitable qualifiedpersons shall be setup to implement various environmental protectionmeasures.

- xxviii. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxx. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxxi. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

**B. General Conditions:**

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1<sup>st</sup> December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.77 Lakhs and Recurring cost Rs.1.23 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads

of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

**To**

M/s Jaiprakash Power Ventures Limited,  
JN Road, Rajamahendravaram,  
East Godavari District-533103, Andhra Pradesh.  
Ph.No: 9944556456.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.

6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.



Signature Not Verified

Digitally signed by DR.  
P.V.CHALAPATHY RAO  
Member Secretary

Date: 12/24/2021 12:42:49 PM

ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Andhra Pradesh)

To,

The Rep  
JP POWER VENTURES LTD  
Jn Road, Rajahmundry East Godavari Dist -533103

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/242029/2021 dated 02-Dec 2021. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC21B001AP188417                             |
| 2. File No.                                | AP EG MIN 11 2021 3686                       |
| 3. Project Type                            | New  |
| 4. Category                                | B2   |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                      |
| 6. Name of Project                         | VEMAGIRI-KADIYAPULANKA/2021-16<br>SAND REACH |
| 7. Name of Company/Organization            | JP POWER VENTURES LTD                        |
| 8. Location of Project                     | Andhra Pradesh                               |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 24/12/2021

(e-signed)  
DR. P.V.CHALAPATHI RAO  
Member Secretary  
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change,</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010
---	--

REGD.POST WITH ACK.DUE

**OrderNo.SEIAA/AP/EG/MIN/11/2021/3686/171.35&168.29**

**Sub : SEIAA,A.P.– 4.69 Ha Proposed Ordinary Sand Mine, Vemagiri-Kadiyapulanka/2021-16 Sand Reach at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh. – EnvironmentalClearance–Issued- Reg.**

- I. This has reference to your application submitted through online on 02.12.2021 (SIA/AP/MIN/242029/2021), seeking Environmental Clearance for the proposed **4.69 Ha. Sand Mine in favour of M/s Jai Prakash Power Ventures Limited over the Godavari River at Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Kadiyapulanka (V) is existing at a distance of about 2.24 Kms from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.4.0 Lakhs and capacity of the project is as follows:

**Mining of Sand – 46,900 m<sup>3</sup>/annum in 4.69 Ha.**

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	16°52'15.20"N	81°47'36.56"E
2.	16°52'10.48"N	81°47'39.56"E
3.	16°52'14.13"N	81°47'47.69"E
4.	16°52'19.10"N	81°47'44.25"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **06.12.2021 & 07.12.2021**. M/s. Jai Prakash Power Ventures Limited, East Godavari District, in Andhra Pradesh has requested for the Environmental Clearance to operate through semi-mechanized method for sand mining as the modified Mining Plan was approved as "*The thickness of sand is above 3 meters in the Sand Reaches as reported by the Asst. Director of Mines & Geology. The reach shall be proposed to be operated through Semi mechanized mode*".

The Committee noted that MoEF&CC, GoI, New Delhi issued Notification vide S.O.No.141 dt:15.01.2016.

For sand mining the **District Survey Report** is to be prepared as per the prescribed procedure for sand mining or river bed mining and mining of other minor minerals is given in **Appendix- X of** as per the S.O.No.141 dt:15.01.2016.

The MoEF&CC, GoI, New Delhi issued guidelines in 2016 for sand mining " *Sustainable Sand Mining Management Guidelines, 2016*" and stated that for Identification and preparation of Mining Sites- (i) *Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit.* (ii) *Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.*

The Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016(SZ) & 177 of 2016(SZ), Order dated:14.12.2020 issued directions

*The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF&CC in Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.*

The issue of EC to the Sand Reaches in A.P., was discussed in the SEAC, A.P., meeting held on 06.12.2021& 07.12.2021

Now, the project proponent **M/s. Jai Prakash Power Ventures Limited, East Godavari District** has applied afresh for EC application through online on 24<sup>th</sup> November 2021 & 1,2<sup>nd</sup> December 2021

Now, the **M/s. Jai Prakash Power Ventures Limited, East Godavari District** in Andhra Pradesh has furnished the District Survey Report prepared by the Andhra Pradesh Space Application Centre (APSAC), Modified Mining Plan with other documents and requested for the Environmental Clearance to them to operate through semi-mechanized method for sand mining.

The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** Sri Sudhakar and their RQP, Sri. P. Vijay Kumar have attended the meeting and submitted the District Survey Report, Modified Mining Plan.

The project proposal is for mining Ordinary Sand Mine in an area of **4.69 Ha** with a proposed production quantity of **Ordinary Sand Mine - 46,900 m<sup>3</sup>/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 thereof Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of the project proponent of **M/s. Jai Prakash Power Ventures Limited, East Godavari District** Sri Sudhakar and their RQP, Sri. P. Vijay Kumar have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, **Rajamahendravaram**, vide Letter dated: 01.12.2021 there are no existing sand reaches within the radius of 500 mtrs area. The project falls under B2 category as per the MoEF&CC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance, Subject to submission of corrected LOI as 2021-16 Sand Reach.**

The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri-Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR) activity.

The committee recommended the EC for the above sand reaches without prejudice to the directions issued by the Honb'le NGT, Southern Zone, Chennai in O.A.No. 187 of 2021 (SZ). Further, the Committee recommended for issue of Environmental Clearances for Semi-Mechanized Mining Method **to the above new Sand Reach, duly stipulating the following conditions:**

- i. There shall be no change in the production quantities approved in this Environment Clearance orders.
- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp( i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.12.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance** for Semi-Mechanized Mining Method **to the above new Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### **A. Specific Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top Semi-Mechanized mining method and no underwater mining is undertaken.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vemagiri-Kadiyapulanka** Village as a part of Corporate Social Responsibility (CSR)

- activity.
- iv. There shall be no change in the production quantities approved in this Environment Clearance orders.
  - v. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
  - vi. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
  - vii. The boundary pillars shall be erected with geo co-ordinates marked on them.
  - viii. No sand mining shall be done during the rainy season.
  - ix. The ramp( i.e., approach road) shall be removed after sand mining is completed.
  - x. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.
  - xi. This EC is valid for a period of 1 yearonly.
  - xii. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
  - xiii. It shall be ensured that sand mining does not in any way disturb theflow pattern of the riverwater.
  - xiv. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever ismore.
  - xv. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either forirrigation or drinking water purposes, or any other cross drainagestructure.
  - xvi. Sand mining operations shall not affect the existing sources for irrigationor drinking water or industrialpurpose.
  - xvii. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
  - xviii. The depth of the sand mining shall not exceed 1m. The thickness of the sandin the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for thisactivity.
  - xix. Sand mining shall not be carried out below the ground water table underany circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
  - xx. To assess the sand thickness, the Mines & Geology Department shall mapout the area establishing the width and depth / thickness of thesand.
  - xxi. Permission from the Competent Authority shall be obtained for drawlof ground water, if any, required for theproject.
  - xxii. The vehicles transporting sand shall not be overloaded. The trucks shallbe covered withTarpaulin.
  - xxiii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be takenif there are any betteralternatives.
  - xxiv. Transportation of sand from mine lease area shall be done during daytime only.
  - xxv. The proponent shall obtain necessary permission from the RiverWater Conservator.
  - xxvi. The proponent shall take necessary measures to ensure that there shall notany adverse impacts on human habitation existing nearby due to miningoperations.
  - xxvii. A separate Environment Management cell with suitable qualifiedpersons shall be setup to implement various environmental protectionmeasures.

- xxviii. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxx. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxxi. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

#### B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1<sup>st</sup> December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.77 Lakhs and Recurring cost Rs.1.23 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads

of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

**To**

M/s Jaiprakash Power Ventures Limited,  
JN Road, Rajamahendravaram,  
East Godavari District-533103, Andhra Pradesh.  
Ph.No: 9944556456.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.

6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.



Signature Not Verified

Digitally signed by DR.  
P.V.CHALAPATHY RAO  
Member Secretary

Date: 12/24/2021 12:52:57 PM

	<b>State Level Environment Impact Assessment Authority (SEIAA)</b>
	<b>Andhra Pradesh</b>
	<b>Ministry of Environment, Forests &amp; Climate Change,</b>
	<b>Government of India</b>
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/11/2020/2290 639

03/12/2020

**Sub SEIAA, A.P. – 4.61 Ha Proposed Sand Mine of Vemagiri Kadiyapulanka 1 : Sand Reach at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh. - Environmental Clearance – Issued-Reg.**

I. This has reference to your application submitted through online on 06.11.2020 (SIA/AP/MIN//182269/2020), seeking Environmental Clearance for the proposed 4.61 Ha. Sand Mine in favour of the **Assistant Director Mines And Geology, East Godavari District, Andhra Pradesh over the Godavari River at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District District**. It was reported that the nearest human habitation viz Vemagir-Kadiyapulanka (V) is existing at a distance of about 4.98 km from the mine lease area and the project requires 6.00 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

**Mining of Sand 46,100 m<sup>3</sup>/annum 4.61 Ha.**

The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
9.	16°52'41.87"N	81°47'27.34"E
10.	16°52'32.31"N	81°47'29.35"E
11.	16°52'33.99"N	81°47'34.49"E
12.	16°52'43.07"N	81°47'32.54"E

III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **18.11.2020 & 19.11.2020**.

*[Handwritten signature]*

The representatives of the project proponent District Sand Officer, and their RQP M/s. P Vijay Kumar, RQP, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 46,100 m<sup>3</sup>/annum, duly stipulating a condition that the project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

**A. Specific Conditions:**

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such

- as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
  - XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
  - XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
  - XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
  - XIV. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
  - XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
  - XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
  - XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
  - XVIII. Transportation of sand from mine lease area shall be done during day time only.
  - XIX. The proponent shall obtain necessary permission from the River Water Conservator.
  - XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
  - XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
  - XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
  - XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
  - XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
  - XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

#### **B. General Conditions:**

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or

*Key*

- modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
  - iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
  - v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
  - vi. The funds earmarked for environmental protection measures (**Capital cost Rs 1.52 Lakhs and Recurring cost Rs. 1.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
  - vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
  - viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xi. The proponent shall obtain all other mandatory clearances from respective a. departments.
  - xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

Special Secretary To Govt

**To**  
Asst Director of Mines and Geology,  
East Godavari, District  
Andhra Pradesh-533101

**Copy to:**

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO Eluru APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector East Godavari, Andhra Pradesh for kind information.

*H.T.C.F. BOI*  
*P. Muna Rao*

Senior Environmental Engineer  
State Environment Impact  
Assessment Authority  
Govt. Of Andhra Pradesh

	<b>State Level Environment Impact Assessment Authority (SEIAA)</b>
	<b>Andhra Pradesh</b>
	<b>Ministry of Environment, Forests &amp; Climate Change,</b>
	<b>Government of India</b>
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH

ACK.DUE

Order No. SEIAA/AP/EG/MIN/11/2020/2289 *238*                      03/12/2020

**Sub SEIAA, A.P. – 4.65 Ha Proposed Sand Mine of Vemagiri-Kadiyapulanka -3  
: Sand Reach at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East  
Godavari District, Andhra Pradesh.- Environmental Clearance – Issued-  
Reg.**

1. This has reference to your application submitted through online on 06.11.2020 (SIA/AP/MIN//182271/2020), seeking Environmental Clearance for the proposed 4.65 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, East Godavari District, Andhra Pradesh over the Godavari River at Vemagir-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District. It was reported that the nearest human habitation viz Vemagir-Kadiyapulanka (V) is existing at a distance of about 6.39 km from the mine lease area and the project requires 6.00 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

**Mining of Sand 46,500 m<sup>3</sup>/annum 4.65 Ha.**

The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
5.	16°52'4.90"N	81°47'46.43"E
6.	16°51'57.07"N	81°47'50.85"E
7.	16°52'0.14"N	81°47'55.58"E
8.	16°52'8.47"N	81°47'50.48"E

II. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee

*[Handwritten Signature]*

(SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. P Vijay Kumar, RQP, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 46,500 m<sup>3</sup>/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances , under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### A. Specific Conditions:

- i. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. Under any circumstances under water sand mining shall not be carried out.
- v. This EC is valid for a period of 1 year only.
- vi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- vii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- viii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- ix. Sand mining shall not be carried out within 500m of any existing structure such

- as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- x. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
  - xi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
  - xii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
  - xiii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
  - xiv. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
  - xv. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
  - xvi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
  - xvii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
  - xviii. Transportation of sand from mine lease area shall be done during day time only.
  - xix. The proponent shall obtain necessary permission from the River Water Conservator.
  - xx. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
  - xxi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
  - xxii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
  - xxiii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
  - xxiv. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
  - xxv. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

#### **B. General Conditions:**

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the

*Handwritten signature*

- mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
  - iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
  - v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
  - vi. The funds earmarked for environmental protection measures (**Capital cost Rs 1.52 Lakhs and Recurring cost Rs. 1.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
  - vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
  - viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xi. The proponent shall obtain all other mandatory clearances from respective
    - a. departments.
  - xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
  - xiii. Concealing the factual data or failure to comply with any of the conditions

mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

Special

Secretary To Govt

**To**

Asst Director of Mines and Geology,  
East Godavari, District  
Andhra Pradesh-533101

**Copy to:**

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO Eluru APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector East Godavari, Andhra Pradesh for kind information.

*// T.C.F.B.011*

*P. Kumar Swamy*

Senior Environmental Engineer  
State Environment Impact  
Assessment Authority  
Govt. Of Andhra Pradesh

## Annexure-V

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

MINES & MINERALS - Regulation of Sand Mining in the State - Amendment to Andhra Pradesh Minor Mineral Concession Rules, 1966 - Fixing of Sand Sale Price - Orders - Issued

=====

INDUSTRIES, INFRASTRUCTURE, INVESTMENTS & COMMERCE (MINES-II)  
DEPARTMENT

G.O.MS.No. 72

Dated: 04-09-2019.

Read the following:

1. G.O.Ms.No.70, I.I.I & C (M.II) Dept., Dt:04.09.2019
2. G.O.Ms.No.71, I.I.I & C (M.II) Dept., Dt:04.09.2019

\*\*\*\*\*

ORDER

In the G.O. 1<sup>st</sup> read above, Government have introduced the New Sand Policy 2019.

2. In the G.O. 2<sup>nd</sup> read above, Government have issued orders amending the Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966.

3. During the review meeting on New Sand Policy and with regard to fixation of sale price of sand with the Director of Mines & Geology, A.P., and the VC & MD, M/s APMDC Ltd., on 30.08.2019, the Government have discussed the details of expenditure involved in Sand excavation, loading and transportation from the reach to stock yard and loading into the vehicles from stockyard to the consumer destination, charges, taxes etc., and for dispatch of sand from the sand depots established near to the major consuming centres.

4. Government after careful examination of the matter, hereby order to fix the sale price of Sand ex-Stockyard as Rs.375/- per ton of sand (inclusive of applicable taxes and fees) across the State of Andhra Pradesh. The Districts having no source of sand and dependent on transport of sand from Stockyards of other locations, have to include the transportation cost so as to arrive at the ex-stockyard sale price.

5. The Director of Mines & Geology, Andhra Pradesh and the Vice Chairman & Managing Director, M/s. Andhra Pradesh Mineral Development Corporation Ltd., Vijayawada shall take necessary action accordingly.

(BY ORDER IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

K. RAMGOPAL  
SECRETARY TO GOVERNMENT (MINES)

To  
The Director of Mines & Geology, A.P, Ibrahimpatnam.  
The VC & MD, APMDC Ltd., Kanuru, Vijayawada

P.T.O.

::2::

Copy to:

All the District Collectors in the State of A.P.  
All the Superintendents of Police in the State.  
The Revenue/Home/Water Resources/Finance/LAW Departments.  
All the JD/DD and ADMG's through the DMG.  
All the District Treasury Officers in the State of A.P.  
The Director, Treasuries & Accounts, A.P., Vijayawada.  
The Pay and Accounts Officer, Vijayawada.  
The Accountant General of Andhra Pradesh, Vijayawada.  
The P.S. to Secretary to CM/CS  
The P.S. to Hon'ble Deputy Chief Minister for Revenue  
The P.S. to Hon'ble Minister for PR & RD and Mines & Geology  
The P.S. to Hon'ble Minister for Water Resources (Irrigation)  
The P.S. to Hon'ble Minister for Finance & Planning  
The P.S. to Hon'ble Minister for Home  
The P.S. to Hon'ble Minister for Housing  
The P.S. to Secy. (Mines)  
The Finance (FMU-REV-I&C) Department  
The Law (H) Department.  
Sf/Sc (File No: INC01-MG0POLI/18/2019.M.II) (Com. No. 910066)

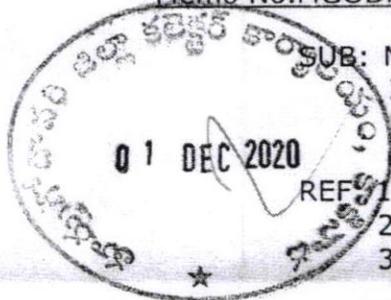
//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
INDUSTRIES AND COMMERCE (M-III) DEPARTMENT

Memo No.MGODMGE/342/M-III/A2/2020

Dt:26/11/2020



SUB: Mines & Minerals - Regulation of Sand Mining in the State - Increase of ex-stockyard sale price of Sand from the existing Rs.375/- to Rs.475/- per tonne - Orders -Issued.

- REF:
- 1) G.O.Ms.No.70, I.I.I&C (M.II) Dept, dt.,04.09.2019.
  - 2) G.O.Ms.No.72, I.I.I&C (M.II) Dept, dt.,04.09.2019.
  - 3) G.O Ms No. 78, Ind.& Comm (M.III) Dept., dt: 12.11.2020.
  - 4) From the DM&G., AP., Single e-file No.INC04-26024/25/2020- JD-DMG.

\*\*\*

The attention of the DMG, AP., Vijayawada is invited to the references cited. He is informed that Government, in the reference 1st cited, have introduced the New Sand Mining Policy-2019 for the State of Andhra Pradesh and issued orders vide reference 3rd cited further upgrading the existing Sand Policy, 2019.

2) In the reference 4th cited, the DM&G., AP., while giving detailed justification, has requested to increase ex-stockyard sale price of Sand from the existing Rs.375/- to Rs.475/- per tonne.

3) Government, after careful examination of the circumstances reported by the DM&G., AP., and keeping in view the orders issued vide reference 4th cited, hereby order to increase ex-stockyard sale price of Sand from the existing Rs.375/- to Rs.475/- per tonne to compensate for the additional cost incurred and to ensure uninterrupted and sustainable sand operations as well as to safeguard the revenues of State Government.

4) The Director of Mines & Geology, Andhra Pradesh and the Vice Chairman & Managing Director, M/s. Andhra Pradesh Mineral Development Corporation Ltd., shall take necessary action accordingly.

GOPAL KRISHNA DWIVEDI  
PRINCIPAL SECRETARY TO GOVERNMENT(M)

To  
The Director of Mines & Geology, A.P, Ibrahimpatnam.  
The VC & MD, APMDC Ltd., Kanuru, Vijayawada

Copy to:

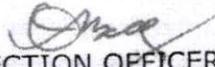
All the District Collectors in the State of A.P.  
All the Superintendents of Police in the State.

P.T.O.

::2::

The Revenue/Home/Water Resources/Finance/LAW Departments.  
 All the JD/DD and ADMG's through the DMG.  
 All the District Treasury Officers in the State of A.P.  
 The Director, Treasuries & Accounts, A.P., Vijayawada.  
 The Pay and Accounts Officer, Vijayawada.  
 The Accountant General of Andhra Pradesh, Vijayawada.  
 The P.S. to Secretary to CM/CS  
 The P.S. to Hon'ble Deputy Chief Minister for Revenue  
 The P.S. to Hon'ble Minister for PR & RD and Mines & Geology  
 The P.S. to Hon'ble Minister for Water Resources (Irrigation)  
 The P.S. to Hon'ble Minister for Finance & Planning  
 The P.S. to Hon'ble Minister for Home  
 The P.S. to Hon'ble Minister for Housing  
 The P.S. to Prl.Secy. (Mines)  
 The Finance (FMU-REV-I&C) Department  
 The Law (H) Department.  
 SF/SC

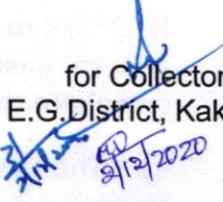
//FORWARDED :: BY ORDER//

  
 SECTION OFFICER

REV-ESEC/120/2020-JA(E4)-CLO-EG

Collector's Office, Kakinada

True copy communicated to all Sub-Collectors, Revenue Divisional Officers, Assistant Director., Mines & Geology., Rajamahendravaram, District sand officer, All Municipal Commissioners and all Tahsildars in the District to follow the above instructions scrupulously.

  
 for Collector,  
 E.G. District, Kakinada.

To  
 The Sub-Collector, Rajamahendravaram & Amalapuram.  
 The Municipal Commissioner, Rajamahendravaram & Kakinada.  
 The Revenue Divisional Officer, Kakinada / Peddapuram / Ramachandrapuram / Rampachodavaram & Yatapaka  
 All the Municipal Commissioners of respective Municipalities / Nagar Panchayats in the District  
 All the Tahsildars in the District.  
 The District Sand officer, Kakinada.  
 The AD Mines and Geology, Rajamahendravaram.  
 Copy to CC to Collector/ CC to Jt. Collector (RB & R), / CC to Jt. Collector (V, WS & D), / CC to Jt. Collector (A&W).